NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH
(through web-based video conferencing platform)

Item No. 118
CP No. (IB)- 96/9/JPR/2020
Under Section 9 of IBC, 2016

In the matter of:

Mr. Sunil Kakani Prop. M/s R.K. Enterprises ...Operational Creditor

Versus

M/s Morani Cars Pvt. Ltd. ...Corporate Debtor

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. ASHISH VERMA, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Operational Creditor : Jatin Chawla, Adv.

For the Corporate Debtor : None-Appeared

ORDER

Heard Mr. Jatin Chawla, Adv. appearing on behalf of the Petitioner/ Operational Creditor. It is submitted that the matter has been amicably settled between the parties and an IA No. 480/JPR/2023 has been filed for withdrawal of the present petition. In view of the settlement agreement, permission for withdrawal is granted. **CP No. (IB)- 96/9/JPR/2020** is dismissed as withdrawn.

Sd

(Ashish Verma)
Technical Member

Sd

(Deep Chandra Joshi)
Judicial Member

August 31, 2023